THE PROTECTION OF PLANT VARIETIES AND FARMERS' RIGHTS REGULATIONS, 2006¹

In exercise of the powers conferred by sub-section (1) of section 95 of the Protection of Plant Varieties and Farmers' Rights Act, 2001 (53 of 2001), the Protection of Plant Varieties and Farmers' Rights Authority hereby makes, with the approval of the Central Government, the following regulations, namely:—

CHAPTER I

- Short title and commencement.—(1) These regulations may be called the Protection of Plant Varieties and Farmers' Rights Regulations, 2006.
- (2) They shall come into force on the ${\rm date}^2$ of their publication in the Official Gazette.
- **2. Definitions.—**(1) In these regulations, unless the context otherwise requires,—
 - (a) "Act" means the Protection of Plant Varieties and Farmers' Rights Act, 2001 (53 of 2001);
 - (b) "Agreement Country" means the country which makes an agreement with the Republic of India on Intellectual Property Rights or Plant Variety Protection;
 - (c) "Applicant" means the person who applies to the Authority for registration of plant varieties;
 - (d) "Form" means a Form annexed to the regulations;
 - (e) "Journal" means the Plant Variety Journal of India;
 - (f) "Parental Line" means the inbred line of immediate parents or 'A' line 'B' line and 'R' line of hybrids;
 - (g) "Rules" means Protection of Plant Varieties and Farmers' Rights Rules, 2003; and
 - (h) "Section" means a section of the Act.
- (2) All other words and expressions used in these rules and not defined, but defined in the Act, shall have the meanings respectively assigned to them in the Act.

CHAPTER II

DUTIES AND JURISDICTION OF THE REGISTRAR

- 3. Duties of the Registrar.—(1) The Registrar shall discharge the functions under the superintendence and directions of the Registrar General.
- (2) The Registrar, on receipt of an application under section 14 for the registration of any variety, shall examine the same under section 20 and decide whether the application is to be accepted or to be refused or to be accepted subject to requirement of amendment(s) or limitations.

Vide G.S.R. 740(E), dated 7th December, 2006, published in the Gazette of India, Extra., Pt. II, Sec. 3(i), dated 7th December, 2006.

^{2.} Came into force on 7-12-2006.

- (3) The Registrar shall give the applicant an opportunity to amend the application and the right to be heard before refusing the application.
- (4) The Registrar shall have powers to register a variety, the denomination of which comprises of its geographical name under special circumstances.
- (5) The Registrar, in consultation with and with the approval of the Authority, shall facilitate, subject to meeting the pre-requisites for registration, registration of essentially derived variety.
- (6) The Registrar shall issue certificate of Registration on registration of a variety under the Act.
- (7) The Registrar shall, on being satisfied, allow alterations in denominations, names and addresses of the applicants, assignees, authorised agents, legal representatives and successor and may permit clerical corrections in the Register or certificates of registration or applications on receipt of written request to this effect.
- (8) The Registrar shall consider oppositions filed in deciding applications for registration.
- (9) The Registrar shall maintain National Registry of Plant Varieties, Register of Agents and licensees along with entitlement and conditions and update the same from time to time.
- (10) The Registrar shall cancel or vary, the Certificate of Registration on obtaining proper evidence; terms of registration by giving a reasonable opportunity to the person concerned of being heard and consult the Authority whenever required, before giving a final decision.
- (11) The Registrar shall have powers to issue copies of certificates of registration or any part or whole of Register of Plant Varieties, on receipt of written application to this effect, apart from allowing inspections of the Register of Plant Varieties on written request.
- (12) The Registrar may allow a party to a proceeding before it on written request and on satisfactory proof that the interest of the person, who were a party to it and who had expired, should transmit to the person or party impleaded.
- (13) The Registrar shall advertise in the Gazette or Journal changes made to the Certificate of Registration.
- 4. Jurisdiction.—The Registrar shall have jurisdiction of All India basis with respect to crops and areas, as per the order of the Authority from time to time. He shall be assisted by the Joint Registrar, Deputy Registrar and other technical and administrative staff.
- 5. The term of office and the conditions of service of the Registrars.—
 (1) A person having adequate practical knowledge of Plant Variety Protection System and Post-graduation in Agricultural Science (with specialization in Plant Breeding and Genetics, Biotechnology, Agriculture Botany etc.) or Forestry or allied subject shall be eligible to hold the Office of Registrar in the Authority. The Registrar can be taken on deputation and absorption basis from other Departments or Organisation.

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- (2) The Authority shall follow Fundamental Rules, Central Civil Services (Leave) Rules, 1972 and Central Civil Services (Pension) Rules, 1972 while fixing salary and other allowances including pension, leave, travelling and daily allowances of the Registrar. The Authority shall have the flexibility to make the special policy or rules or regulations or guidelines for career advancement or promotion of Registrar and other staff of the Authority.
- (3) A person holding the office of the Registrar may relinquish the office by giving in writing to the Authority notice of not less than three months.
- (4) The other conditions of the Registrar shall be regulated by orders made in that behalf by the Authority from time to time.

CHAPTER III

REGISTRATION OF PLANT VARIETIES AND ESSENTIALLY DERIVED VARIETY

- 6. Criteria for registration of extant variety.—The suitability for registration of extant varieties which have been notified under section 5 of the Seeds Act, 1966 (54 of 1966) shall be examined by the Extant Variety Recommendation Committee to be constituted by the Authority. The Extant Variety Recommendation Committee will be comprised of seven persons including one Farmers' Representative and one Seed Industry Representative and other subject-matter specialists who shall be nominated by the Authority. The Extant Variety Recommendation Committee shall have three years tenure and Registrar of the Authority shall be the Ex-officio Member Secretary of the Committee. On the basis of the recommendations of the Extant Variety Recommendation Committee, the extant variety of notified variety under the Seeds Act, 1966 shall be registered as per the provisions of the section 28 of the Protection of Plant Varieties and Farmers' Rights Act, 2001. The criteria of distinctiveness, uniformity and stability for registration of extant variety differ from species to species and they shall be notified by the Protection of Plant Varieties and Farmers' Rights Authority in the Gazette of India.
 - 7. Assignment of Denomination to a Plant Variety.—(1) A mark may only be approved as a denomination for a variety if the applicant concerned submits documentary proof that the holder of the mark concerned renounces his or her right to such mark as from the date on which a Plant Breeder's Right to the variety is granted; and
 - (2) The denomination approved by the Registrar for a variety in respect of which protection has been granted by, or an application for protection has been lodged with the designated authority in a convention country or an agreement country in accordance with the laws in force in that country shall the same as the denomination thus protected or thus applied for in such country, on condition however that the provision of sub-section (1) are complied with and that a priority claim on such denomination is not proved by another person.
 - 8. The manner in which a single and distinct denomination shall be assigned by the Applicant.—(1) The denomination that is proposed for a variety in terms of section 18 of the Act shall—
 - (a) be suitable to identify the variety;

- (b) be expressed by means of letters or combination of letters and figures in Hindi or English;
- (c) not to be such as to be mislead or to lead to confusion concerning the characteristics, value or identity of the variety in question or the identity of the breeder thereof;
- (d) be different from each denomination which designates existing varieties of the same or a closely related species registered under this Act, in a convention country or an agreement country, or not likely to create confusion in the public regarding identity of the variety;
- (e) not be identical with or similar to or liable to lead to confusion with a mark which enjoys the protection accorded thereto by the Trade Marks Act, 1999 (47 of 1999) and which applies to propagating material or the use in connection therewith or in connection with a product thereof;
- (f) not be inimical to public order or contrary to morality;
- (g) be the same in all convention countries or agreement countries;
- (h) not generally comprise of solely or partly of geographical name;
- (i) be not prohibited for use as a name or emblem for any purpose mentioned in section 3 of the Emblems and Names (Protection of Improper Use) Act, 1950 (52 of 1950).
- (2) Notwithstanding anything to the contrary contained in these regulations—
 - (a) when a variety is advertised, offered for sale or marketed, it shall be permitted to associate a trademark, trade name or other similar indication with a registered variety denomination after informing the Registrar in writing;
 - (b) a trademark, trade name or other similar indication referred to in clause (a) of section 4 above shall not be used alone without the registered variety denomination and also without the prior information to the Registrar.
- 9. Time within which the Registrar may require an applicant to propose another denomination.—If the Registrar considers a denomination proposed for a variety as unsuitable, the applicant concerned shall submit some other denomination acceptable to the Registrar within two months from the date of receipt of such direction.
- 10. Form of Application.—Every application for registration ¹[other than application for the registration of farmers' variety] under section 14 and section 23 may be made in the Form I and Form II.
- 11. Standards for evaluating seeds or variety during tests.—The test to be conducted for evaluation of a variety to be referred under the Act shall conform to the criteria of distinctness, uniformity and stability test guidelines published by the Plant Varieties and Farmers' Rights Authority and shall be revised and updated from time to time with the prior information to the Central Government. The Standards for evaluating seeds during tests under subsection (1) of section 19 shall be such as notified under Seeds Act, 1966 or further amendments to that effect.

^{1.} Ins. by G.S.R. 116(E), dated 20th February, 2013 (w.e.f. 21-2-2013).

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CHAPTER IV

DEPOSIT OF SEEDS AND AUTHORISATION

- 12. Quantity of seeds or propagating materials required to be deposited, by the Breeder, in the National Gene Bank.—The quantities of seeds or propagating materials including parental line seeds of registered varieties including the varieties under distinctness, uniformity and stability testing required to be deposited under sub-section (1) of section 27 of the Act shall be as per the quantities specified in the distinctness, uniformity and stability test guidelines under regulation 11 that would be published in the Journal of the Protection of Plant Varieties and Farmers' Rights Authority which will be treated equivalent to the Gazette of the Government of India.
- 13. Limitations and conditions for authorisation.—(1) Subject to the provision of section 28, any authorization conferred under sub-section (3) of section 28 by a registered breeder shall be made in Form 1A.
- (2) The Form mentioned under sub-rule (1) shall be executed on a non-judicial stamp paper and shall confirm to the requirement of the Indian Stamp Act, 1899 (2 of 1899).
- (3) The Form shall be duly attested by the registered breeder or any person authorised on his behalf in the presence of two witnesses.
 - (4) The Form shall be duly registered in accordance with the rules.
- (5) An authorisation under sub-section (2) of section 28 shall be valid subject to the following conditions, namely:—
 - (i) the right(s) conferred by the registered breeder shall be clearly identified and checked in the Form mentioned under sub-rule (1);
 - (ii) the term of the authorization is clearly specified in the Form mentioned under sub-rule (1); and
 - (iii) the territories are clearly identified specified in the Form and do not violate rights granted to any licensee under the Act.
- (6) An authorisation by a registered Breeder under sub-section (2) of section 28 of the Act shall be subject to the following conditions, namely:—
 - (i) all authorisations under sub-section (2) of section 28 shall be in Form 1A;
 - (ii) no authorisation under sub-section (2) of section 28 shall be valid unless the following conditions are fulfilled, namely:—
 - (a) authorisation should be executed on a non-judicial stamp paper;
 - (b) authorisation Instrument should be duly signed by the registered Breeder or by his duly authorised agent;
 - (c) authorisation Instrument should be duly registered; and
 - (d) authorisation Instrument should also be signed by two independent witnesses.
 - (iii) All authorisations shall identify the specific right(s) conferred thereunder and shall clearly mention the duration and territorial extent of such authorisations.

^I[FORM 1

[See regulation 10]

APPLICATION FOR REGISTRATION OF NEW VARIETY AND EXTANT VARIETY UNDER PROTECTION OF THE PLANT VARIETIES AND FARMERS' RIGHTS ACT, 2001

[See section 18, other than essentially derived variety.]

(Instruction to applicant: Wherever a box item appears against queries, please tick the relevant box and provide legibly written/typed response in other queries.)

1. Identity of the	he Applicant(s):	INDIVIDUAL BREEDER
		SUCCESSOR OF BREEDER
		INSTITUTIONAL APPLICANT
		ASSIGNEE OF ANY OF ABOVE ¹
		CONVENTION COUNTRY2
		ANY OTHER ³
making the ap	pheation in accordance i	pplicant shall submit required proof of the right of with rule 27.
and that mala	enjoys such mutual priv	nt of India should cover the country of the applicant rileges (see section 31 of the Act).
For material de	eveloped by participator c between the farmer and	y plant breeding, attach documents to explicitly show
2. Name(s) an	d Nationality of App	licant(s)
		tional rows, if required]
 Serial Numl 	oer:	
2. Name:	***************************************	
3. Complete A		
4. Nationality:		J
(b.) (If a legal		a firm or company or institution)
Name:		
Address of	its seat or establishme	ent:
(Registered		
Year of Inco	rporation:	
State whether t	he applicant legal per	rson has non-Indian participation in capital or
management:	77 77	Yes No
If yes, identify	the nationality	
(c.) Indicate the legal person, who is of a company or a	s duly admortzed to i	the natural person, being an employee of the epresent the legal person (Example a director
Name:	***************************************	
Designation:	***************************************	
Address:	***************************************	

1 Subs by CSD	116(E) dated 20th E 1	2010 (

^{1.} Subs. by G.S.R. 116(E), dated 20th February, 2013, for Form 1 (w.e.f. 21-2-2013).

Telephone:	
Fax:	
E-mail:	
	Address of the Person to whom Correspondence related to this is to be sent: (Attach authorisation in Form-PV-1, if required)
Name:	······
Address:	

Pin:	
Telephone:	
Fax:	
E-mail:	
4. General Inf	ormation of the Candidate Variety:
Common na	ame of the Crop:
Botanical na	nme ⁴ :
Family:	
Denominati	on (in block letters):
	es mean the scientific name approved by the International Code for
	of Cultivated Plants, 2004.
S. Type of Val	riety (see chapter III of the Protection of Plant Varieties and Farmers'
Ingilio Itali	NEW VARIETY
	السيسا
	EXTANT VARIETY
6.(a.) Classifica	ation of the Candidate Variety:
	TYPICAL VARIETY ⁵
	HYBRID VARIETY*
	TRANSGENIC
	OTHER (SPECIFY)
normally prop	means a variety, which is not a hybrid or an essentially derived variety and agated by using propagules saved from previous crop production cycles including parental lines/composite varieties or vegetative propagated
	d not a transgenic hybrid. In case of transgenic attach copy of the Genetic opposal Committee clearances for cultivation and seed productions.
registration guidelines	the Distinctness Uniformity Stability feature on the basis of which is sought. Explain in detail the group characters (see specific for details). Attach 'Technical Questionnaire' sheet with all needed signed with seal.
	ety is a transgenic attach clearance on Bio-safety from Ministry of and Forests.
7. Names and	Addresses of Breeder(s) who has/have bred the Candidate Variety*:
Name:	-
Address:	

The Protection of Plant Varieties and Farmers' Rights Regulations, 2006

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- I⊢orm	
11 0111	

7	elephone:	•••	logalations, 2000	
	ax:			
	-mail:			
	lationality:			
	1	resc.	mention all names as (ii), (iii) and so on in the above	
o.(a.)	convention of	III other earlier countries or othe	applications made on the candidate varier countries (if applicable):	ety in
	Variety deno	mination:		
	Nature of rig	tht applied for:	Plant Breeder's Rights Patent	
	Filing Date (Attach evidence):):	
	Name of Cou	ıntry:		***********
	Name of Aut	hority:		
	Application N	Number:		
	Status of App	lication: Und	der process 🗌 Approved 🔲 Rejected	
	(If required,	repeat the above	e for each applicable country and attach se	namaka
<i>a</i> .				
(b.)	Priority is no variety of sai	ow claimed in re d denomination	respect of the earliest application for a cand	lidate
	In (country):			
	On (date of a	pplication):		
9.	Has the cand	idate variety bee	en commercialised or otherwise exploited?	••••••
] No
If :	yes, please ind	licate the followin	ing:	
	Date of the fir	rst sale of the var	riety:	
		where Protection	n is made:	
	Denominati			
		used, if any:	***************************************	
	Variation in	important trait	with Respect to first filing: (attach sheet)	
1	If the candidat	te variety is a hvl	brid, state whether all the parental lines request of the hybrid are bred exclusively by	aired the
	_		Yes [No ⁶
Pr in	otection of the formation on eac	Plant Varieties a	line is outsourced, whether letter of agreement is obted parental lines in compliance with section 30 cand Farmers' Rights Act and also provide follo	
	ental line (S): cominations ⁷ :			
Sou				
7 D-	nonsanon lette	er obtained: [] A	Attached 🗌 Not attached	
	i maintained the	OF PROCEED OF HISH	rom what was used at the source. Information on so itution or farmer or farming community who had seat above information for additional applicable pare	

Regulations, 200	06
(b.) State if any Farmers' Variety or Variety of public domain is used as parental line for hybrid:	f Common Knowledge or variety in or the repeated propagation of the
If yes, give following details:	Yes No
Denomination:	
Geographical Source:	
Details of Attribution (origin):	
Details of owner farmer/village community	ity/Institution/Organia
 (c.) The Protection of Plant Varieties and Farme to benefit sharing to farmers who have conscontributed towards variety development. I farmer/community recognition the Applican 11. In case exotic germplasm was used in the digive details: 	ers' Rights Act, 2001 provides access served the genetic resource that has in this particular case what sort of
12. Details on the payment of application fee and testing fee:	
Amount of fee: Rupees (Rupees	
Demand Draft Number and date:	only)
Name of Bank and branch in which the Demand	d Draft is drawn:

DECLARATIONS	(Signature of the Applicant)
I/We hereby apply for the grant of registration	erê et er
11 / are grain of registration	Of the condidate

I/We hereby apply for the grant of registration of the candidate variety with the above said denomination and I/we am/are conversant with the Protection of Plant Varieties and Farmers' Rights Act, 2001 and Rules thereof related to this application.

I/We hereby declare that no person other than the person or persons mentioned in this application has been involved in the breeding, or discovery or development of the candidate variety.

I/We hereby declare that the candidate variety complies with the sub-section (3) of section 29 of the Protection of Plant Varieties and Farmers' Rights Act, 2001.

I/We hereby declare that I/we have not applied for or received a trademark for the said denomination of the variety.

I/We hereby attach an affidavit in compliance with clause (C) of sub-section (1) of section 18 of Protection of Plant Varieties and Farmers' Rights Act, 2001.

I/We hereby declare that the information given in this application for the registration of the above said candidate variety, including annexure and all supporting documents are complete, true and correct to the best of my/our knowledge, information and belief and no information has been wilfully concealed.

I/We hereby declare that genetic material or parental material acquired for breeding, evolving or developing the variety has been lawfully acquired.

I/We hereby declare that I/We shall abide by all t Protection of Plant Varieties and Farmers' Rights Act Place	
Date	Signature of Applicantes
0 1171 .	orgnature of Applicantes

 Wherever the applicants are more than one person each applicant has to sign. In the case of authorised application or application by assignees, such person(s) authorised or assigned shall Following are the attachments (duly signed/seal) submitted along with of the application (note that wherever signature is affixed in the application or attachments, all such signatures shall be in the original):

- (a) complete application;
- (b) document of authorisation in Form PV-1 (if applicable);
- (c) document of assignment in Form PV-2 (if applicable);
- (d) documents in support of (b) and (c) as given above. (If applicable);
- (e) affidavit that the Terminator Technology and the Genetic Use Restriction Technology is not involved;
- (f) copy of document on filing date (vide column 8A, if applicable);
- (g) copy letter of agreement (vide column 10A, if applicable);
- (h) technical Questionnaire for the Candidate variety (attached);
- (i) if the applicants by virtue of succession or an assignment of the right to apply for registration attach a proof to show the right to application as stipulated in subsection (3) of section 18 of the Protection of Plant Varieties and Farmers' Rights Act, 2001;
- (j) in case of Convention Country applicant attach complete details on the variation in the important trait with respect to first filing as enclosure;
- (k) in case of Convention Country applicant provide information whether the variety has been sold or otherwise disposed of within or outside the Convention Country with details thereof;
- (l) in case of transgenic relevant Genetic Engineering Approval Committee clearances and approvals; and
- (m) Fees as applicable;

If felt necessary attach colour pictures of specific characteristics used for establishing distinctness. Please sign each page of the application and other document on the left margin.]

¹IFORM II

[See regulation 10]

APPLICATION FOR REGISTRATION OF ESSENTIALLY DERIVED VARIETY (EDV) UNDER PROTECTION OF PLANT VARIETIES AND FARMERS' RIGHTS ACT, 2001

[See section 28 of the Act.]

(Instruction to applicant: Wherever a box item appears against queries, please tick the relevant box and provide legibly written/typed response in other queries.)

1. Identity of the Applicant(s):	INDIVIDUAL BREEDER
	SUCCESSOR OF BREEDER
	INSTITUTIONAL APPLICANT
	OTHER ¹
 For material developed by participatory the deal struck between farmer and pla 	plant breeding, attach documents to explicitly show int breeder.

^{1.} Subs. by G.S.R. 116(E), dated 20th February, 2013, for Form 2 (w.e.f. 21-2-2013).

1.	Serial Numbe	er	
2.	Name	***********	
3.	Complete Ad		
4.	Nationality		
	-	rson: for examn	le a firm or company or institution)
	Name:	,	
	Address of its	s seat or establis	shment:
	(Registered O	ffice)	
	Year of Incorp	ooration:	
State v	whether the ar	pplicant legal n	erson has Non-Indian participation in capital or
manage	ement:		Yes No
If y	yes, identify th	ne nationality(ies	s):
		<i>y</i> .	
(c.)	Indicate the n	ame and addres	ss of the natural person being a series
833	- Gur bernorry	TO IS HULL WILL	HUHZEO TO represent the local namon (over-1
	- ALLEGE OF A C	company or a pa	artner of a firm):
Na	(0.5.5)		
Ade	dress:	***************************************	
	ephone:		
Fax			
E-m	ıail:		,
3. 1	Name and ad-	dress of the pe	erson to whom correspondence related to the
	Pproduction is	to be sent (Atta	ch authorisation in Form-PV-l, if required)
INan	ne:		***************************************
Add	iress:	***************************************	
-			
	phone:		
Pin:	****		
Fax:	••••	***************************************	••••••
E-ma	ail:		
4. G	eneral Inform	nation of the Es	sentially Derived Variety:
Com	mon name of	the Crop:	
Bota	nical name²:		
Fami			
	omination (in l		***************************************
2. Bota	enical names nenclature of cul	mean the scientif Itivated plants, 200	ic name approved by the Internal 1 2 1

5.(a.) Type of Essentially De	rived Variety
	TRANSGENIC
	MUTANT
	TISSUE CULTURE DERIVED
	BACK CROSS DERIVATIVE
	ANY OTHER (Ploidy Change, etc.
clearance and if the Essent	of Genetic Engineering Appraisal Committee (GEAC) tially Derived Variety is a transgenic, attach clearance GEAC of Ministry of Environment and Forest and
6.(a.) Classification of the Cand	
	TYPICAL VARIETY ³
	HYBRID VARIETY
	OTHERS (SPECIFY)
normally propagated by using	which is not a hybrid or an essentially derived variety and propaguses saved from previous crop production cycles parental lines, synthetic/composite varieties or vegetative
which registration is sough guidelines for details). Att details duly signed with s	ess, Uniformity, and Stability feature on the basis of it. Explain in detail the group characters (see specific ach 'Technical Questionnaire' sheet with all needed eal. of the breeder of initial variety has been taken
(d.) If yes please attach the co	Yes No
	of Breeder(s) who has/have bred the candidate
Name:	
Address:	
Talanka	
Telephone:Fax:	
Υ° -1	
NI (* 1.	
Nationality:	
 In case of more than one breeder, If required insert extra page. 	mention all names as (ii), (iii) and so on in the above format.
8. (a.) Details of all other earlie	r applications made on the candidate Essentially tion countries or other countries (if applicable):
EDV denomination:	
Nature of right applied for:	Plant Breeder's Rights Patent
Filing Date (Attach evidence):	
Name of Country:	

Form	The Protection of Plant Varieties and Farmers' Regulations, 2006	Rights	119
I	Name of Authority:		
	Application Number:		
5	Status of Application. Under process Approved	Rejected	
(If required, repeat the above for each applicable country a		ata chaot)
(Ъ.	Priority is now claimed in respect of the earliest appli	ication for an E	scantially
	Derived Variety of said denomination (if applicable):	cation for an Es	semmany
	In (country)	***************************************	
	On (date of application):		
9	. Has the Essentially Derived Variety been comm	ercialised or o	thornica
	exploited?	cicianisca of c	titel wise
		☐ Yes	□ No
I	f yes, please indicate the following:	!—	
	Date of the first sale of the Essentially Derived Variety:		••••••
	Country of first sale of the Essentially Derived Variety:	*************************	
	Denomination used:	***************************************	
	rademark used, if any:	************************	**************
	· ·	• 1 • • • • • • • • • • • • • • • • • •	
201(41)	If the candidate Essentially Derived Variety is a hybr parental lines required for the repeated propagation exclusively by the applicant(s):	of the hybrid	er all the
		☐ Yes	□ No ⁵
	If no, mention which of the parental lines are outsourced, who obtained for each of the outsourced protected parental lines in cothe Protection of Plant Varieties and Farmers' Rights Act as information on each of them:	mpliance with sec	eement is
P	arental line (S):		
	enomination6:		
	ource:		
	uthorisation letter obtained: Attached Not a		
	Denomination should not be altered from what was used at the so may include name of breeder or institution or farmer or farming and maintained the parental line. Repeat above information for ad line.	community who	had bred
(b.)	If the candidate Essentially Derived Variety is a hybvariety of common knowledge or in public domain is the repeated propagation of the hybrid:	orid, state any l used as parental	Farmers' line for
		Yes	□No
	If yes, give following details:	14. 10	
	Denomination:		
	Geographical Source:		
	Details of Attribution (Origin):		
	Details of owner farmer/village community/Institution/	Organisation:	
(c.)	If the candidate is an Essentially Derived Variety, s registered under the Protection of Plant Varieties and Fa and notified in the Plant Variety of Journal of India has variety:	tate whether a	ct. 2001
		□ Yes	

If yes provide Denomination:

Geographical Source:

Details of owner farmer/village community/Institution/Organisation:

- 11. In case exotic germplasm was used in the derivation of the Essentially Derived Variety or hybrid give details:
- 12. Details on the payment of application fee and Distinctness Uniformity Stability testing fees⁷:

Amount of fee: Rupees (Rupees.....only)

Demand Draft Number and date:

Name of Bank and branch in which the Demand Draft is drawn

 The Distinctness Uniformity Stability testing fee for Essentially Derived Variety will be fixed based on the tests to be conducted but will not be less for what has been fixed for varieties under application-I.

(Signature of Applicant)

DECLARATIONS

I/We hereby apply for the grant of registration of the candidate Essentially Derived Variety with the above said denomination and I am/we are conversant with the Protection of Plant Varieties and Farmers' Rights Act, 2001 and Rules thereof related to this application.

I/We hereby declare that no person other than the person or persons mentioned in this application has been involved in the breeding, or discovery or development of this Essentially Derived Variety denomination.

I/We hereby declare that the candidate Essentially Derived Variety complies with the sub-section (3) of section 29 of Protection of Plant Varieties and Farmers' Rights Act, 2001.

I/We hereby declare that I/we have not applied for or received a trademark for the said denomination of the Essentially Derived Variety.

I/We hereby declare an affidavit in compliance with clause (c) of sub-section (1) of section 18 Protection of Plant Varieties and Farmers' Rights Act, 2001 is attached.

I/We hereby declare that the information given in this application for the registration of the above said candidate Essentially Derived Variety, including annexure and all supporting documents are complete, true and correct to the best of my/our knowledge, information and belief and no information has been wilfully concealed.

I/We hereby declare that Terminator Technology (TT) or Genetic Usage Restrictive Technologies (GURTs) or such ones are not there in this material submitted for registration.

I/We hereby declare that the genetic material or parental material acquired for breeding, evolving or developing the variety has been lawfully acquired.

I/We hereby declare that I/We shall abide by all the provisions and guidelines of Protection of Plant Varieties and Farmers' Rights Act, 2001.

Place	Signature of Applicants'
Data	

 Wherever the applicants are more than one person each applicant has to sign. In the case of authorised application or application by assignees, such person(s) authorised or assigned shall sign.

Following are the attachments submitted along with each of the three copies of the application (note that wherever signature is affixed in the application or attachments, all such signatures shall be in the original):

- (a) complete application;
- (b) document of authorisation in Form PV-1 (if applicable);
- (c) document of assignment in Form PV-2 (if applicable);
- (d) documents in support of (b) and (c) as given above (if applicable);
- (e) affidavit that the Terminator Technology (TT) and the Genetic Use Restriction Technologies (GURTs) is hot involved;
- (f) copy of document on filing date (vide column 8A, if applicable);
- (g) copy of letter of agreement (vide column 10A, if applicable);
- (h) technical Questionnaire for the Candidate variety (attached);
- (i) If the applicants by virtue of succession or an assignment of the right to apply for registration attach a proof to show the right to application as stipulated in subsection (3) of section 18 of the Protection of Plant Varieties and Farmers' Rights Act, 2001; and
- (j) Fees as applicable.

If felt necessary attach colour pictures on the distinctness and other traits. Please sign each page of the application and other document on the left margin.

TECHNICAL QUESTIONNAIRE

1.	Name of the Applicant/breeder/company:—
	-
2.	Year of Establishment:—
3.	If registered company under Company's Act, 1956 (Give details):—
	They state to the details).—
	Y and the second
4.	Location of corporate office and address:—
5.	Tel/fax/e-mail:—
6.	Name of candidate variety:—

	The Protection of Plant Varieties and Farmers' Rights Regulations, 2006	[Form I
(a)	Has it been released in any Convention Country earlier	
	☐ Yes	No
If	yes give complete details in column number 13	
	Pedigree/genealogy:-	
		••••••••
	(Include schematic diagram giving details of varieties, lines, or clone the breeding of candidate variety)	s used in
(c)	Breeding of Candidate Variety	
	(i) Origination (Tick the correct one)	
	Controlled pollination/open pollination/induced mutation/spomutation/introduction/selection/seedling selection/any other (sp	ntaneous ecify)
((ii) Parental material (name of the parental material, characteristic parental material, distinguishable from the candidate variety). If the was developed by selection, then the number of selection cycles of before fixing it.	s of the
		•••••
(i	iii) Breeding technique/procedure used	

		••••••
	,	••••••
20		
(ir	v) Selection criteria used	
9		***********
(7	v) Stage of selection and multiplication	
	•••••••••••••••••••••••••••••••••••••••	********
		•••••
	\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\	
(VI	i) Location where breeding was conducted	

Regulations, 2006	123
7. Particulars of comparative trial conducted by the	
Information on the location plant to inducted by the applicant, if any.	
Information on the location, place, period and year/month of compar conducted method of cultivation such as open field, facilities, planting varieties, design of experiment, method of analysis of variance experiments.	g, potting reference ental error
Note.—Applicant may, furnish data, tables, copy(ies) of publication(s) the details of breeding, comparative trial and comparative data in addition of characteristics of candidate and reference varieties. This information under this item will not be published by the Authority but will be used to examination of candidate variety.	n to table provided facilitate

Please describe characteristics of the	
Please describe characteristics of the variety in the sub-headings: Plant, Ste Influorescence, Flower and flower parts, Fruit and fruit parts, Seed etc. I characters within sub-headings generally in the following order: habit, length, width, size, shape, colour (RHS colour chart reference with edition the specific guideline wherever necessary for clarity of description. (a) (i) Give group characters.	Describe

(ii) Distinguishing characteristics (descriptive or alchem)	
(ii) Distinguishing characteristics (descriptive or elaborate)	
(ii) Distinguishing characteristics (descriptive or elaborate)	
(ii) Distinguishing characteristics (descriptive or elaborate)	
(ii) Distinguishing characteristics (descriptive or elaborate)	
(ii) Distinguishing characteristics (descriptive or elaborate) (b) Table of characteristics between candidate denomination and reference values for the following the second contraction and reference values for the following the second contraction and reference values for the following the second contraction and reference values for the following the second contraction and reference values for the second contra	variety
(ii) Distinguishing characteristics (descriptive or elaborate) (b) Table of characteristics between candidate denomination and reference verse give replicated values for all of its distinguishing and other description important characteristics along with the corresponding average values of the corresponding average	variety of the
(ii) Distinguishing characteristics (descriptive or elaborate) (b) Table of characteristics between candidate denomination and reference version of the properties of the corresponding and other description important characteristics along with the corresponding average values of the characteristics table to the characteristics table table to the characteristics table to the characteristics table tab	variety of the
(ii) Distinguishing characteristics (descriptive or elaborate) (b) Table of characteristics between candidate denomination and reference varieties give replicated values for all of its distinguishing and other description important characteristics along with the corresponding average values or references varieties. Note.—Two or more reference varieties should be compared with the candivariety in the characteristics table, including one deemed to be the most structured variety and other(s) as obvious/similar as possible. If you provide information it will facilitate the Authority in their DUS test further in examination of the candidate variety.	variety of the didate imilar enthis nation
(ii) Distinguishing characteristics (descriptive or elaborate) (b) Table of characteristics between candidate denomination and reference varieties give replicated values for all of its distinguishing and other description important characteristics along with the corresponding average values or references varieties. Note.—Two or more reference varieties should be compared with the candivariety in the characteristics table, including one deemed to be the most structured variety and other(s) as obvious/similar as possible. If you provide information it will facilitate the Authority in their DUS test further in examination of the candidate variety.	variety of the didate imilar enthis nation
(ii) Distinguishing characteristics (descriptive or elaborate) (b) Table of characteristics between candidate denomination and reference of Please give replicated values for all of its distinguishing and other description important characteristics along with the corresponding average values of references varieties. Note.—Two or more reference varieties should be compared with the candivariety in the characteristics table, including one deemed to be the most significant of the candidate variety.	variety ion for of the didate imilar this hation
(ii) Distinguishing characteristics (descriptive or elaborate) (b) Table of characteristics between candidate denomination and reference values give replicated values for all of its distinguishing and other description important characteristics along with the corresponding average values references varieties. Note.—Two or more reference varieties should be compared with the candivariety in the characteristics table, including one deemed to be the most significant of the candidate variety.	variety on for of the didate imilar this nation
(ii) Distinguishing characteristics (descriptive or elaborate) (b) Table of characteristics between candidate denomination and reference of Please give replicated values for all of its distinguishing and other description important characteristics along with the corresponding average values of references varieties. Note.—Two or more reference varieties should be compared with the candivariety in the characteristics table, including one deemed to be the most significant of the candidate variety.	variety on for of the didate imilar this nation

Characteristics	Characteristics value of candidate variety				Remarks Measured value, etc.	6	harac valu erenc	ae of						
	1	2	3	4	5	6	7	8	9		()	()
									-					
-														_
]													79.97

9. Char	acteristics of the reference varieties
	ost similar variety
(1)	Denomination
(ii)	Basis of choice of this variety for comparison

(iii)	Distinguishable Characteristics
(h) 06	h
	her reference variety
(1)	Denomination
(ii)	Basis of choice of this variety for comparison

rm II	I) The Protection of Plant Varieties and Farmers' Hights 125 Regulations, 2006
	(iii) Distinguishable Characteristics

10	Statement of distinctness of candidate variety
10.	Please give a distinctness statement covering a brief summary of the
	characteristics that distinguish the candidate variety from all varieties of common
	knowledge. The distinctness statement should include, (i) names of reference
	variety(ies) that have been observed most similar to the candidate variety, and (ii)
	salient comparison for major distinguishing characteristics between the candidate variety and the similar/reference variety(ies).
	variety and the smaller received variety (400)

11.	Statement on uniformity and stability of candidate variety Please give a brief statement describing any variation in the variety that may be
	regarded as part of its normal uniform or stable expression, which is predictable,
	capable of being described in clear terms and commercially acceptable. This
	should include description and frequency of any off-types, variants or mutations. In your opinion what should be the frequency of off-types or any other
	describable variation beyond which the candidate variety shall be deem to be non-
	uniform. Also please point out which are the traits that may be particularly
	referred to as indicators to determine an unstable expression of the phenotype of candidate variety.
	candidate variety.

12. Methods for maintaining the candidate variety

Please provide in a brief statement as to how the propagating material will be maintained throughout the duration of the plant breeder's right, and complete address where the variety will be maintained. This should include status of varieties that are not propagated by seeds including place and method of maintenance and storage of their vegetative material.

Note.—The holder of a plant breeder's right is responsible for ensuring that propagating material representative of the variety is maintained for the duration of the right.

126	The Protection of Plant Varieties and Farmers' Rights [Form II Regulations, 2006
13.	Information on variety registered in Convention Countries.
	a. What were the grouping characters in that application for this candidate variety?
	(i)
	(ii)
	(iii)
	(iv)
	(v) <u>i</u> .
	(vi)
	(vii)
	(viii)
	(ix)
1	b. What was the Distinctness Uniformity and Stability parameter on which it was registered?
	(i)
	(ii)
	(iii)
	(iv)
	(v)
	(vi)
	(vii)
	(viii)
	(ix)
	(x)
(. What is the variation in important trait with respect to first filing and the present one (Attach photograph)?
d	. Has the variety been withdrawn in the first filed country from cultivation or banned or from any of the subsequently released country?
e	. If so, the reasons (supplement with information)?
I/W	e hereby declare that no person other than the person or persons mentioned in lication has been involved in the breeding, or discovery or development of this
Date	

Designation of the Breeder/Company with seal The breeder/company should sign with date each page of the Technical Questionnaire.]

Signature of Witness and Address.....

...... Signature

FORM IA

FORM FOR AUTHORISATION

[See regulations 13(1) and 13(6)(1)]

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(Plea			hever is a		able)	:					
		-	o Produc	e							
	(b)	Right t	o Sell								
	(c)	Right 1	to Market								
	(d)	Right t	o Distrib:	ute							
	(e)	Any su	ich right	as wi	itten	below-	-				
V-							••••••			••••••	
	The	rights I	peing con	ferre	d un	der this	Instrume	ent	of Author	risation	under sub-
section	n (Z) of sect	100 28 of	the P	roteci	ion of P	lant Varie	ties	and Farme	ers' Righ	hts Act, 2001
Snan,							erms and				
	(1)	only, s	—The Terr ubject to	m or i renev	inis <i>F</i> val at	the full	discretion	be n of	tor a perio the regist	ered pla	ant breeder.
	(2)	Revision	on.—This	instr	umer	nt of Au	thorisation	n is	subject to	any m	odification/
		revisio	n at any t	ime c	lurin	g the ter	m of auth	oris	ation men	tioned 1	ınder clause
			_				ioned her				
	(3)	of Autl	norisation	shall	be c	onstrued (specify	to be op	erat	ing and va	alid onl	Instrument y within the beyond the
	(4)	at any Author of this Protect	time at th isation sh instrume	e sole all be ent if	e dise tern the	cretion of ninated of person	of the regist within the so author	stere teri	ed breeder n mentior l violates	The in ed und any sec	ed/cancelled astrument of er clause (1) ction of the d the Rules
	(5)	the onlaregister Protect no other	y instrum ed breede ion of Pla	ent a er nar nt Va	ıs far nes h rietie	as the ereinabo s and Fa	rights aut ove under armers' Ri	hori sub- ghts	sed or cressection (2) Act, 2001	eated he of secti are cor	onsidered as erein by the ion 28 of the accerned and onditions of
	(6)	Author insolve:	isation sh ncy/wind	all no ling u	ot dee up of	emed to the pers	be inherita	able 1011s	and henc ed herein	e, in cas	strument of se of death/ strument of
						(Nan	ne of the I	Regi	stered Pla	nt Varie	ety Breeder)

Witnesses:

(a)

(b)

विश्वविद्यालयों या कानूनी या स्वायत्त संगठनों या भारतीय कृषि अनुसंधान परिषद के अधीन ऐसे अधिकारी:

- (क) (i) जो मूल संवर्ग या विभाग में नियमित आधार पर सदृश पद धारण किए हुए हों; या
- (ii) जिसने वेतन मैट्रिक्स के वेतन स्तर-10 (56100-177500 रुपये) में नियमित आधार पर नियुक्ति के पश्चात सुसंगत क्षेत्र में श्रेणी में पांच वर्ष की सेवा की हो; या
- (iii) वेतन मैट्रिक्स के वेतन स्तर-8 (47600-151100 रुपये) में नियमित आधार पर नियुक्ति के पश्चात सुसंगत क्षेत्र में श्रेणी में आठ वर्ष की सेवा की हो; तथा (ख) जो, स्तंभ (7) में विनिर्दिष्ट शैक्षिक अर्हता रखता हो।
- नोट 1: केन्द्रीय सरकार या राज्य सरकारों या संघ राज्य क्षेत्रों या पब्लिक सेक्टर उपक्रमों या विश्वविद्यालयों या कानूनी या स्वायत्त संगठनों या भारतीय कृषि अनुसंधान परिषद के अधीन ऐसे अधिकारी, जिनकी आयु आवेदन प्राप्त होने की अंतिम तिथि को छप्पन वर्ष से अधिक न हो।
- नोट 2: प्रतिनियुक्ति की अवधि, जिसके अंतर्गत केंद्र सरकार के उसी या किसी अन्य संगठन या विभाग में इस नियुक्ति से ठीक पहले धारित किसी अन्य बाह्य-संवर्ग पद पर प्रतिनियुक्ति की अवधि (अल्पकालिक संविदा सहित) भी सम्मिलित है, सामान्यतया तीन वर्ष से अधिक नहीं होगी।

- (2) अध्यक्ष, पीपीवीएफआरए द्वारा नामित किया जाने वाला ऐसे अधिकारी, जो भारत सरकार के संयुक्त सचिव के पद से नीचे का ना हो - सदस्य:
- (3) अध्यक्ष, पीपीवीएफआरए द्वारा नामित किये जाने वाला ऐसे दो विशेषज्ञ, जो वेतन स्तर-14 में संयुक्त सचिव के पद से नीचे न हो - सदस्य।

[फा.सं. 14012/1/2023-SD-V] अजीत कुमार साह, संयुक्त सचिव

नोट:- मूल विनियम भारत के राजपत्र में अधिसूचना संख्यांक सा.का.नि. 740 (अ) तारीख 7 दिसम्बर, 2006 द्वारा प्रकाशित किए गए थे तथा अंतिम बार सा.का.नि. 496 (अ) तारीख 15 जून, 2015 द्वारा संशोधित किए गए थे।

MINISTRY OF AGRICULTURE AND FARMERS' WELFARE (DEPARTMENT OF AGRICULTURE AND FARMERS' WELFARE) NOTIFICATION

New Delhi, the 4th July, 2025

- **G.S.R.** 483(E).—In exercise of the powers conferred by sub-section (1) of section 95 of the Protection of Plant Varieties and Farmers' Rights Act, 2001 (53 of 2001), the Protection of Plant Varieties and Farmers' Rights Authority, with the previous approval of the Central Government, hereby makes the following regulations further to amend the Protection of Plant Varieties and Farmers' Rights Regulations, 2006, namely: -
 - 1. Short title and commencement.- (1) These regulations may be called the Protection of Plant Varieties and Farmers' Rights (Amendment) Regulations, 2025.
 - (2) They shall come into force on the date of their publication in the Official Gazette.

- 2. In the Protection of Plant Varieties and Farmers' Rights Regulations, 2006 (herein referred as said regulation), for regulation 4, the following regulation shall be substituted, namely:-
 - "4. Jurisdiction.- (1) The jurisdiction of the Registrar shall be such as may be determined by the Authority from time to time and shall be assisted by the Joint Registrar, Deputy Registrar, Deputy Director (Administration), Accountant and other technical, legal advisor, financial and administrative staff"
- 3. In the said regulation, for regulation 5, the following regulations shall be substituted.-
 - "5. The term of office and the conditions of service of the Registrars.- (1) The term of office, qualifications, experience and conditions of service of the Registrars, Joint Registrars and Deputy Registrars shall be as per provisions specified in the Schedule annexed to these regulations.
 - 5A. Initial constitution.- (1) Personnel holding the posts specified in column (1) of the Schedule, immediately before the commencement of these regulations on a regular basis, shall be deemed to have been appointed under the provisions of these regulations.
 - (2) The regular continuous service of personnel referred to in sub-regulation (1) in the respective grade immediately before the commencement of these regulations, shall count for the probation period and qualifying service for promotion, confirmation, and pension in the service."
- 4. In the said regulation, after Form 1A, the following Schedule shall be inserted, namely:-

"SCHEDULE

Name of the post.	Number of posts.	Classification	Level in pay matrix.	Whether selection or non-selection post.	Age-limit for Direct Recruits.
(1)	(2)	(3)	(4)	(5)	(6)
Registrar.	03 (2025).	Group 'A' Non- Gazetted.	Level-13 (Rs. 123100- 215900)	Not applicable.	Not exceeding fifty years

Educational and other qualification required for direct recruits.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotion or deputations.	Period of probation, if any.	Method of recruitment; whether by direct recruitment or by promotion or by deputation or transfer or absorption and percentage of the posts to be filled by various methods.
(7)	(8)	(9)	(10)
Essential: (i) Master Degree in Agriculture with specialisation in Genetics and Plant Breeding or Genetics or Agricultural Botany or Seed Science and Technology or Seed Technology or Plant Genetics Resources or Master Degree in Forestry or Horticulture or Plant Biotechnology or Plant Molecular Biology and Biotechnology with specialization in Plant Breeding and Genetics. (ii) Fifteen years of experience in Agricultural science or Seed Development activities, out of which at	As per column (11).	One year.	By promotion failing which by deputation (including short term contract).

least 3 years experience is required in the field of Varietal Improvement or Intellectual Property Rights.		
Desirable:		
Doctorate degree with three years of research experience in Seed Development Program or Intellectual Property Rights and Plant Varietal Improvement activities or Tree Improvement.		

In case of recruitment by promotion or deputation If a Department Promotion Committee Circumstances or absorption, grades from which promotion or or Selection Committee exists, what is in which Union deputation or absorption to be made. the composition Public Service Commission to be consulted in making recruitment (12)(13)(11)Promotion: (i) Joint Registrar having five years Departmental Promotion Committee of regular service in the Pay Level-12; or consisting considering of (for Not applicable promotion):-(ii) ten years of combined service in the grade of Joint Registrar in pay level-12 and Deputy (1) Registrar-General, PPVFRA Registrar in pay level-11 in the pay matrix, out of - Chairman: which a minimum of three years of regular (2) An Officer, not below the rank of service in the grade of Joint Registrar. Joint Secretary to the Government of Deputation: India to be nominated by Chairperson, **PPVFRA** (a) (i) holding analogous post on regular basis in the parent cadre or Department; or -Member: (ii) having five years of regular service in the (3) Two experts not below the rank of grade rendered after appointment thereto on a Joint Secretary in pay level-14 to be regular basis in pay level-12 (Rs. 78800-209200) nominated by Chairperson, PPVFRA in the pay matrix or equivalent in the parent cadre - Members. or Department; and (b) possessing the educational qualification as under: Master Degree in Agriculture with specialization in Genetics and Plant Breeding or Genetics or Agricultural Botany or Seed Science and Technology or Seed Technology or Plant Genetics Resources or Master Degree in Forestry or Horticulture or Plant Biotechnology or Plant Molecular Biology and Biotechnology with specialization in Plant Breeding and Genetics. Note 1: Officers under the Central or State Governments or Union Territories or Public Sector Undertakings or Universities or Statutory or Autonomous Organizations or Indian Council of Agricultural Research not exceeding fifty-six years of age on the closing date of the receipt of the application. Note 2: Period of deputation including period of deputation (including short-term contract) in another ex-cadre post held immediately preceding this appointment in the same or some other organization or Department shall ordinarily not exceed five years.

(1)	(2)	(3)	(4)	(5)	(6)
Joint Registrar.	2 (2025).	Group 'A' Non- Gazetted.	Level-12 (Rs. 78800-209200)	Not applicable.	Not applicable.

(7)	(8)	(9)	(10)
Not applicable.	Not applicable.	Not applicable.	By promotion, failing which by deputation.

(11)(12)(13)Promotion: Deputy Registrars with five years of Departmental Promotion Committee Not regular service in pay level-11 (Rs. 67700-208700) in consisting of:applicable the pay matrix. **PPVFRA** Registrar-General. Deputation: Officers under the Central or State - Chairman; Governments or Union Territories or Universities or (2) An Officer, not below the rank of Statutory or Autonomous Organizations or Indian Joint Secretary to the Government of Council of Agricultural Research: India to be nominated by Chairperson, (a) (i) holding analogous post in the relevant field on **PPVFRA** a regular basis in the parent cadre or department; or - Member; (ii) with five years of service in the grade rendered in (3) Two experts not below the rank of Joint Secretary in pay level-14 to be the relevant field after appointment thereto on a nominated by Chairperson, PPVFRA regular basis in the pay level-11 (Rs. 67700-208700) of pay matrix or equivalent; or - Members. (iii) with ten years of service in grade rendered in relevant field after appointment thereto on a regular basis in the pay level- 10 (Rs. 56100-177500) of pay matrix; and (b) possessing the educational qualifications as under: Master Degree in Agriculture with specialization in Genetics and Plant Breeding or Genetics or Agricultural Botany or Seed Science and Technology or Seed Technology or Plant Genetics Resources or Master Degree in Forestry or Horticulture or Plant Biotechnology or Plant Molecular Biology and Biotechnology with specialization in Plant Breeding and Genetics. Note 1: Officers under the Central or State Governments or Union Territories or Public Sector Undertakings or Universities or Statutory or Autonomous Organizations or Indian Council of Agricultural Research not exceeding fifty-six years of age on the closing date of the receipt of the application. Note 2: Period of deputation including period of deputation (including short-term contract) in another ex-cadre post held immediately preceding this appointment in the same or some other organization or department shall ordinarily not exceed five years.

(1)	(2)	(3)	(4)	(5)	(6)
Deputy Registrar.	03 (2025).	Group 'A' Non- Gazetted.	Level-11 (Rs. 67700- 208700)	Not applicable	Note acceeding forty-five years. Note 1: Relaxable for Government servants up to five years in accordance with the instruction or orders issued by the Central Government. Note 2: The crucial date for determining the age- limit shall be the closing date of receipt of application from candidates in India and not the closing date prescribed for those in Assam, Meghalaya, Arunachal Pradesh, Mizoram Manipur, Nagaland, Tripura, Sikkim, Union Territory of Ladakh, Lahaul & Spiti district and Pangi Sub Division of Chamba district of Himachal Pradesh, Andaman & Nicobar Islands, Lakshadweep, Jammu and Kashmir.

(7)	(8)	(9)	(10)
Essential: Master Degree in Agriculture with specialization in Plant Breeding and Genetics or Genetics or Agricultural Botany or Seed Science and Technology or Forestry or Horticulture or Plant Biotechnology with specialization in Plant Breeding and Genetics. Experience: Ten years experience in relevant field. Desirable: Doctorate degree with research experience in seed Development Programme or Intellectual Property Rights and Plant Varietal Improvement activities or Tree Improvement.	As per column (11).	Two years	(a) Sixty-seven per cent by promotion failing which by deputation. (b) Thirty-three per cent by direct recruitment. Note: Vacancies caused under direct recruitment quota by the incumbent being away on deputation or long illness or study leave or under other circumstances for a duration of one year or more may be filled on deputation basis.

(11)	(12)	(13)
Promotion: Plant Variety Examiner having nine years of regular service in pay level-7 (Rs. 44900-142400) in the pay matrix. Deputation: Officers under the Central or State Governments or Union Territories or Public Sector Undertakings or Universities or Statutory or Autonomous Organizations or Indian Council of Agricultural Research: (a) (i) holding analogous post on a regular basis in the parent cadre or department; or (ii) with five years of service in the grade rendered in the relevant field after appointment thereto on a regular basis in the pay level-10 (Rs. 56100-177500) of pay matrix; or (iii) with eight years of service in the grade rendered in the relevant field after appointment thereto on a regular basis in pay level- 8 (Rs. 47600-151100) in the pay matrix; and	Departmental Promotion or Selection or Confirmation Committee consisting of (considering for promotion or selection and confirmation):- (1) Registrar- General, PPVFRA - Chairman; (2) An Officer, not below the rank of Joint Secretary to the Government of India to be nominated by Chairperson, PPVFRA - Member; (3) Two experts not below the rank of Joint Secretary in pay level-14 to be nominated by Chairperson, PPVFRA - Members.	Not applicable

| भारत का राजपत्र : असाधारण 11 or Union Territories or Public Sector Undertakings or Universities or Statutory or Autonomous Organizations or Indian Council of Agricultural Research not exceeding fifty-six years of age on the closing date of the receipt of the application.

Note 2: Period of deputation including period of deputation (including short-term contract) in another excadre post held immediately preceding this appointment in the same or some other organization or department of the Central Government shall ordinarily not exceed three years.

[F. No. 14012/1/2023-SD-V] AJEET KUMAR SAHU, Jt. Secy.

Note:- The principal regulations were published in the Gazette of India, vide notification number G.S.R. 740 (E), dated the 7th December, 2006 and were last amended vide G.S.R. 496 (E) dated 15th June 2015.